

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No. 330 /2007
This, the 7th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

1. Shardadin Mishra, aged about 52 years, son of late Daya Shanker Mishra, presently working as Traveling Ticket Examiner, Grade-A, North Eastern Railway, Lucknow Junction, Lucknow, resident of E-42A, Aishbagh Railway Colony, Lucknow.
2. Abdul Wahid, aged about 53 years, son of late Abdul Khalil, presently working as Traveling Ticket Examiner, North Eastern Railway, Lucknow Junction, Lucknow, resident of Quarter-69-A, North Eastern Railway, Lucknow Junction Lucknow.

Applicants.

By Advocate: Sri A.R. Masoodi

Versus

1. General Manager, North Eastern Railway Zone, Gorakhpur.
2. Divisional railway Manager Commercial, North Eastern Railway, Divisional Office, Ashok Marg, Lucknow.
3. Financial Advisory and Chief Account Officer, North Eastern Railway Zone, Gorakhpur.

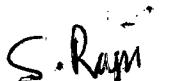
Respondents.

By Advocate: Sri V.K. Srivastava

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

Recovery effected vide impugned order dated 18.7.2005, after hearing both the counsel is set aside on the ground that against the proposal a referral has been made to Railway Board is yet to be disposed of. The recovered amount may be restored back to applicant with liberty to respondents to act in pursuance of the final decision to be arrived at by the Railway Board. This shall be done within one month from the date of receipt of copy of this order. No costs.


(Shankar Raju)
Member (J)